3011

FOREIGN INSTRUCTORS IN THE ARMED FORCES

'355. COL. C. S. R. ANGRE: Will the Minister for DEFENCE be pleased to state:

- (a) what steps Government have taken or propose to take to replace foreign nationals employed as instructors in the various technical schools and colleges of the Indian Air Forci. Indian Navy and Indian Army by Indian nationals;
- (b) how many such Indian instructors have been employed in each year in these schools and colleges since the attainment of independence; and
- (c) whether the Indian instructor! who have replaced foreign instructor; are being given the same salaries and emoluments as the foreign instructors were receiving?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): (a) Indian officers have been and are being specially trained both in India and abroad so that they can replace the foreign instructors. Many foreign" instructors have already been replaced by Indian officers.

(b) The number of Indian instructors who replaced foreign instructors is:

1948			Nil
1949			Nii
1950	,	****	5
1951			34
1952		***	37
1953			18

I may mention, however, that while certain foreign instructors have been replaced by Indian instructors as mentioned, it has been necessary to recruit some additional foreign instructors from time to time particularly for the Navy and the Air Force which are developing Services.

(c) Not necessarily. The rates of pay of Indian instructors are governed by the scales fixed by the Government of India. The salaries of foreign instructors are based on the rates obtaining

in the foreign countries for such employment to which an adequate overseas service allowance is added to attract them to accept employment in India.

to Questions

SHRI S. MAHANTY: May I know how many foreign instructors are still there and how long the Government propose to take to replace them by Indian instructors?

SHRI MAHAVIR TYAGI: Sir, at present the number of foreign instructors employed in the year 1953 is 4 in the Army, 26 in the Navy and 25 in the Air Force, the total being only 55; whereas previously in 1949 the number was 137

SHRI V. K. DHAGE: The hon. Minister said that new recruits are taken from foreign countries. May I know how many are there now? How many have been recruited?

SHRI MAHAVIR TYAGI: It is difficult to get them. We have to get them in instalments from factories and other places. We have sent instructions to look for them. Probably about 20 or 30 will be needed.

SHRI V. K. DHAGE: In the matter of salary, the hon. Minister said that the salaries are paid according to the Government of India's rules for the Indians, and for the outsiders according to the rules that obtain somewhere else or some such thing. I did not quite understand that. But what I want to know is, what is the difference between these two rates of salaries?

SHRI MAHAVIR TYAGI: It varies according to the market rates obtaining outside. For Indians the pay is given according to the standards fixed by the Government. There are fixed-rates for every office in the armed forces and in whichever office they are, they are given the respective pay. As regards the others, those who are got from outside, it all depends on contracts. They are temporary and are got on contracts and with every individual separate contract has to be made.

3013

SHRI MAHAVIR TYAGI: Because they are experts it depends upon the standard of pay these experts draw in those countries from which they are drawn.

SHRI B. GUPTA: May I know the names of the countries from which these experts are being drawn?

SHRI MAHAVIR TYAGI: They are mostly from the United Kingdom.

DELAY IN PAYMENT OF PENSIONS

*356. COL. C. S. R. ANGRE: Will the Minister for STATES be pleased to state whether Government have received any complaints about the delay in the payment of pensions in certain Part S and Part C States to the employees of the former Indian States comprised ifi those States; and if so, what action has been taken on those complaints?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Yes, from Madhya Bharat and Vindhya Pradesh. These State Governments have been asked to look into this matter immediately with a view to examine and modify the existing rules, where necessary, so as to enable pending cases to be disposed of within a period of three months.

SHRI S. MAHANTY: May we know what occasioned the delay in the payment of the pensions?

SHRI V. K. DHAGE: What were the reasons for the delay?

MR. CHAIRMAN: Why were such delays caused? That is the question.

DR. K. N. KATJU: The reason was that in these two Unions, Madhya Bharat and Vindhya Pradesh, there had been an integration of a very large number of small States where the existing rules were not adequate

and books and records were not properly kept. Therefore, in working out these pension claims delays occur.

to Questions

SHRI S. MAHANTY: In view of the fact that no such complaint has been heard from any other States which have been integrated, may we know if there are any particular reasons for non-payment of pensions in these two areas only?

DR. K. N. KATJU: I repeat that these are the specific cases—I forget the details—and on the basis of these complaints instructions have now been issued and I think the matter will be set right now without any further delay.

SHRI V. K. DHAGE: Is it a fact that in these States the rule was that when a man retired the pension papers v/ere first placed in his hands?

DR. K. N. KATJU: I really could not enlighten you any further.

INDIAN EDUCATIONAL SERVICE

*357. KUMARI SHOILA BALA DAS: Will the Minister for EDUCATION be pleased to state how many persons belonging to the Indian Educational Service are there at present and when their terms will expire?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. Shrimali): None.

CENTRAL SOCIAL WELFARE BOARD

- ♦358. KUMARI SHOILA BALA DAS: Will the Minister for EDUCATION be pleased to state:
- (a) how many times the Central Social Welfare Board have met so far;
- (b) on what principle grants are given to voluntary associations by this Board; and
- (c) what are the functions of the Women Welfare Panel of this Board?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (Dr. K. L. SHRIMALI): (a) Twice.